

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-508**  
IB-327/ND/2022

**IN THE MATTER OF:**

M/s. Winstrol Petrochemicals Pvt. Ltd.

....Applicant

**Vs.**

M/s Woodhills Infrastructure Ltd.

....Respondent

**SECTION**

U/s 9 of IBC

Order delivered on 16.11.2022

**CORAM:**

**JUSTICE TELAPROLU RAJANI,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv Rajesh Rai Adv Sahil Solanki

For the Respondent :

**ORDER**

We have heard the Counsel for Operational Creditor as well as the Counsel for the Respondent. Ld. Counsel for the Respondent has submitted that the matter has been settled and the withdrawal application has already been filed by the Operational Creditor. However, the same has not appeared on the e-portal of the Tribunal. He may follow up with the Registry, so that, the same appears on the e-portal of the Tribunal. Let the matter be posted to **29.11.2022.**

-Sd-

**(RAHUL BHATNAGAR)  
MEMBER (T)**

Md Saddam

-Sd-

**(JUSTICE TELAPROLU RAJANI)  
MEMBER (J)**